

Fictitious Accounts in Banks

1540. SHRI K.S. RAO: Will the Minister of FINANCE be pleased to state:

(a) whether increasing number of instances have come to the notice of Government where deposit accounts in fictitious names have been opened in banks and black money transactions routed through them;

(b) if so, whether the Reserve Bank of India has recently issued directions to banks to ensure that deposit accounts particularly those of short duration are not opened in fictitious names; and

(c) if so, full details of the instructions issued by the Reserve Bank of India to the banks in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c) Reserve Bank of India (RBI) has reported that the banks have been impressed upon time and again to invariably obtain satisfactory and proper introduction in respect of all deposit accounts including short term deposits. The banks have been advised to record the full address of the depositors in their books. The banks have also been advised to incorporate a certificate in the account opening form in respect of all deposit accounts expressly confirming the identity, occupation and address of the depositors by the introducer. RBI in its recent instructions issued in October, 1989 has reiterated its earlier instructions in the matter. The banks have been told that any violation of the RBI's instructions would be viewed seriously. The banks have also been advised to take appropriate departmental action against their erring staff members.

Exploitation of Black Granite in A.P.

1541. SHRI RAJAMOHAN REDDY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether black granite produced in Chittoor and some other districts of Andhra Pradesh is being exported;

(b) if so, the details thereof;

(c) whether Union Government propose to explore possibilities to improve production of black granite and help the State Government in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) Yes, Sir.

(b) During the year 1986-87 Andhra Pradesh produced 18,800 tonnes of black granite most of which was exported both as rough blocks and processed blocks.

(c) and (d) The Central Government has taken the following measures for promoting growth of export oriented granite industries:

(a) Allowing the export of granite stones through the Export Policy.

(b) Import of Capital goods, equipment, tools, consumables and spares.

(c) Development of stone industry under the liberalised licensed procedure, of the 100% export oriented units scheme.

(d) Encouragement for setting up medium-scale industries in backward areas and providing cash subsidies to those industries.

(e) Providing export finance at concessional interest to achieve better exports. Financial assistance for Term Loan is also provided.

(f) Liberalised foreign collaboration and foreign loan borrowal.

(g) Excise duties on indigenous equipment has been waived for